

country so that this project might materialise?

Shri Manubhai Shah: I would not like to enlarge the question relating to the machinery for the ships to a second ship-building yard. My hon. colleague has adequately dealt with the question of the second shipyard at Cochin.

Colony for Displaced Persons at Kalkaji

*1522. **Shri P. C. Borooah:** Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) the time likely to be taken for preparation of the layout plans for the proposed colony at Kalkaji for displaced persons from East Pakistan; and

(b) the procedure to be followed in making allotments to displaced persons?

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): (a) The Central Public Works Department have been asked to prepare a contour survey of the area. The layout plans will be prepared after that. It is difficult to state at this stage as to when the plans would be ready.

(b) The procedure for allotment of plots has not yet been laid down.

Shri P. C. Borooah: May I know when the loan applications will be invited for making allotments?

Shri P. S. Naskar: As I said, first we will make these plots ready and then in due time we will ask for applications.

Shri P. C. Borooah: May I know what is the approximate area that has been proposed for this colony?

Shri P. S. Naskar: It is not possible to say it; we have requested the CPWD to make the contour survey and I am just today told that the CPWD has made the contour survey. Now they will make a lay-out plan. After these plans are ready we will be in a position to say what the area will be.

Shri P. C. Borooah: Do the Government propose to give any loan for house-building?

Shri P. S. Naskar: Those things have not yet been considered.

Industrial Design Institute

*1526. **Shri Aurobindo Ghosal:** Will the Minister of Commerce and Industry be pleased to refer to the reply give to Starred Question No. 1803 on the 14th April, 1959 and state:

(a) whether any Industrial Design Institute has been opened in India; and

(b) if so, when and where?

The Minister of Industry (Shri Manubhai Shah): (a) and (b). The details of the scheme of an Industrial Design Institute are being worked out. No decision has yet been taken regarding its location.

Shri Aurobindo Ghosal: May I know if it is not a fact that already steps have been taken to set up an industrial design institute in Bombay?

Shri Manubhai Shah: No, Sir.

Shri Aurobindo Ghosal: May I know whether any industrial design institute is in existence in India?

Shri Manubhai Shah: As far as this type of institute is concerned, this will be the first of its kind. But several attempts are being made to improve the industrial designs in the different polytechnics and engineering colleges.

Chinese Incursions in Ladakh

*1529. **Shri Pahadia:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that Pakistan's Resident Representative in the U. N. O. has referred to Chinese incursions in Ladakh in his recent letter to the President of U. N. O.; and

(b) if so, what steps Government propose to take in the matter?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):

(a) A copy of the letter is laid on the Table of the House. [See Appendix IV, annexure No. 6].

(b) The letter is under examination.

Shri Hem Barua: May I know whether we have got any reply to the letter that we sent to the UNO headquarters on this contention of Pakistan—that Pakistan is to be consulted in matters of negotiation with China, about Ladakh, and if so, what is the content?

Shrimati Lakshmi Menon: The letters sent to the Security Council are not replied to. They are just circulated to the members.

Dr. Ram Subhag Singh: May I know whether it has been made known to Pakistan by the Government of India that we have full responsibility to protect this area?

Shrimati Lakshmi Menon: We have not yet sent a reply to the protest that Pakistan has lodged with the Security Council, and when the reply is sent, we will place a copy of the reply on the Table of the House.

Dr. Ram Subhag Singh: The argument that the Pakistan Government has been advancing in the UNO is that any agreement made between China and India would not be honoured by Pakistan. May I know whether, regarding this fact, it has been clearly made known to Pakistan that the Government of India is quite competent and it is within her competence to defend this territory and clear the Chinese out of Ladakh?

Shrimati Lakshmi Menon: It has been made clear to Pakistan and the entire world that Kashmir is part of India.

Shri D. C. Sharma: This letter was sent by Pakistan through its permanent representative to UNO. May I know if our permanent representative

at the UNO has taken any action on this matter? May I also know what the hon. Deputy Minister means by saying that it is under consideration?

Shrimati Lakshmi Menon: The first letter was sent by Pakistan on the 3rd December, to which we had sent a reply on the 22nd December. A copy of our reply to the Pakistan's second letter, as I said, will again be placed on the Table of the House when our reply is actually sent. "The matter is under consideration" means, the kind of reply that we will send to the Pakistan's request to the Security Council is under consideration.

Shri Hem Barua: In view of the fact that this letter of the permanent representative of Pakistan was sent to the Security Council on the 25th March, 1960 and that letter is still under consideration and no reply has been given to the Security Council by our permanent representative there, may I know whether Government propose to instruct our permanent representative there to give the reply before the Nehru-Chau En-lai talks start here?

Shrimati Lakshmi Menon: I am not aware of the exact date. As I have stated, as soon as the letter is sent to the Security Council, we will place it on the Table of the House. I cannot say what the contents of the letter will be or the exact date on which the letter will be sent.

Shri Hem Barua: In view of the contention of Pakistan, how can this matter of Ladakh be discussed with the Chinese Prime Minister here?

Mr. Speaker: That is all argument.

Shri Hem Barua: Yes; Sir; we have not yet given our reply to the Security Council.

Shrimati Lakshmi Menon: The hon. Member might have some doubts about the position regarding Ladakh. But as far as the Government of India are concerned, we have repeated time and again, that the whole

of Kashmir is *de jure* and *de facto* a part of India.

Shri Tyagi: Did the resident representative of Pakistan in his letter agree with India that the Chinese occupation of the territory was unwarranted, uncalled for and was an aggression?

Shrimati Lakshmi Menon: Whatever the permanent representative of Pakistan has told the Security Council is placed on the Table of the House. I would like the hon. Member to read it.

दिल्ली के दुकानदारों के काम के घंटे

*१५३०. श्री प्र० ब० बरबोहा : क्या श्री रोजगार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली में दुकानों के काम के घंटों में परिवर्तन करने का प्रश्न सरकार के विचाराधीन है ;

(ख) क्या यह भी सच है कि सरकार ने इस प्रश्न पर विचार करने के लिये एक समिति नियुक्त की है; और

(ग) यदि हाँ, तो उस समिति के सदस्य कौन कौन हैं और यह कब तक अपनी रिपोर्ट पेश करेगी ?

श्री उपमंत्री (श्री अब्दुल हली):

(क) जी हाँ ।

(ख) जी नहीं ।

(ग) लेकिन दिल्ली लेबर एडवाइजरी बोर्ड ने यह मामला इसकी एक सब कमेटी के सुपुर्द कर दिया है ।

Shri P. C. Borooah: May I know the working hours of the shops at the present moment?

Shri Abid Ali: According to the Act at present, shops can remain open between 7 A.M. to 10 P.M. during the summer and from 8 A.M. to 9 P.M. during the winter.

Shri P. C. Borooah: May I know how many shop-keepers have been prosecuted up till now for not following the timings?

Shri Abid Ali: Separate notice will be necessary.

Shri P. C. Borooah: Is it a fact that this has been extended to dispensaries also.

Shri Abid Ali: Yes, Sir.

Shri Palaniyandy: May I know whether Government will take note of the recent judgment of Supreme Court about casual leave and sick leave and whether Government is considering to bring an amendment to leave the matter to the sub-committee?

Shri Abid Ali: So far we have not received any demand in that respect. In case the demand is received, certainly consideration will be given.

Scheduled Caste Refugees' Colonies in Delhi

*1533. **Shri B. K. Gaikwad:** Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether it is a fact that there are certain colonies specially allotted to the Scheduled Caste (Sweepers) Community people such as Rampuri-Kalkaji, Lajpat Nagar etc., in New Delhi;

(b) whether it is also a fact that they were never informed during the last seven years that they would have to pay rent of the allotted rooms; and

(c) whether it is a fact that Government are demanding rent for the last seven years in a lumpsum?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna: (a) In a part of Kalkaji and Lajpat Nagar, a block of tenements have been exclusively allotted to displaced persons belonging to Scheduled Caste.

(b) No.